

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6232
ANSWERED ON:15.05.2012
LEASE TO HOTELS
Patasani Dr. (Prof.) Prasanna Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the New Delhi Municipal Council (NDMC) has laid down norms for renewal/grant of lease to hotels and other Government properties;
- (b) if so, the details thereof;
- (c) whether NDMC has awarded fresh lease to Taj Hotel, Mansingh Road, New Delhi;
- (d) if so, the terms and conditions thereof; and
- (e) the reasons for not offering the said property through open bid?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): As per sub-section (1) of section 141 of the New Delhi Municipal Council Act, 1994, the Chairperson may, with the sanction of the Council, lease, sell, let out on hire or otherwise transfer any immovable property belonging to the Council. Sub-section (2) of section 141 of the Act provides that the consideration for which any immovable property may be sold, leased or otherwise transferred shall not be less than the value at which such immovable property could be sold, leased or otherwise transferred in normal and fair competition.

(c) to (e): The New Delhi Municipal Council has informed that in the case of Hotel Building at Mansingh Road, New Delhi, the Council has accorded sanction for extension of existing collaboration project and licence deed for one year upto 10.10.2012, subject to further review on receipt of Consultant's Report. The Council has engaged M/s. Ernst & Youngs Pvt. Ltd. from amongst the empanelled PPP Consultants of the Government of India to advise it in the matter.